

IN THE INCOME TAX APPELLATE TRIBUNAL
“PATNA BENCH, PATNA
VIRTUAL HEARING AT KOLKATA

Before Shri Sanjay Garg, Judicial Member and Shri Rajesh Kumar, Accountant Member

I.T.A. No.11/Pat/2021
Assessment Year: 2015-16

Bihar Rajya Pul Nirman Nigam Ltd..... Appellant
7, Sardar Patel Marg,
Patna-800015.
[PAN: AACCB0681R]

vs.

PCIT-1, Patna..... Respondent

Appearances by:

Shri Abhi Sarkar, Adv., appeared on behalf of the appellant.

Smt. Rinku Singh, CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing : March 06, 2023

Date of pronouncing the order : May 15, 2023

आदेश / ORDER

संजय गर्ग, न्यायिक सदस्य द्वारा / Per Sanjay Garg, Judicial Member:

The present appeal has been preferred by the assessee against the order dated 14.01.2021 of the Principal Commissioner of Income Tax-1, Patna [hereinafter referred to as ‘CIT(A)’].

2. The assessee in this appeal has contested the exercise of revision jurisdiction of the ld. PCIT u/s 263 of the Income Tax Act (hereinafter referred to as the ‘Act’).

3. At the outset, the ld. Counsel for the assessee has submitted that in the set aside assessment proceedings, the assessee has admitted its liability, therefore, the assessee’s appeal against the revision order passed u/s 263 of the Act may be dismissed as withdrawn. In view of the above submissions of the ld. AR, the present appeal is dismissed as withdrawn.

4. In the result, the appeal of the assessee stands dismissed as withdrawn.

Kolkata, the 15th May, 2023.

Sd/-
[Rajesh Kumar]
लेखा सदस्य/Accountant Member

Sd/-
[Sanjay Garg]
न्यायिक सदस्य/Judicial Member

Dated:15.05.2023.

RS

Copy of the order forwarded to:

1. Bihar Rajya Pul Nirman Nigam Ltd
2. PCIT-1, Patna
3. CIT
(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches